

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

Dated: Allahabad, this 9th day of November, 2000

Coram: Hon'ble Mr. Justice R. R. K. Trivedi, VC

Hon'ble Mr. S. Biswas, A.M.

Civil Contempt Petition No. 86 of 1997

In

Original Application No. 546 of 1992

1. Jagmohan Yadav, son of Raghunath Yadav working as E&S, Kaiwi (Now Sahaji Maharaj Nagar)
2. Avadh Behari son of Bitta alias Shiv Prasad, working as EDDA, Pahari, District Sahaji Maharaj Nagar.
3. Hari Shanker Dwivedi, son of Badri Prasad Dwivedi working as ED, Kbrai, Banda.
4. Lallu Prasad Trivedi, son of Bisheshwar Lal, working as ED Packer Pailani, District Banda.
5. Babu Khan son of Chand Khan, working as ED Packer Shivrampur, District Banda.

..... Petitioners

(By Advocate Sri W.H. Khan)

Versus

1. Sri R.N. Verma,
Superintendent Posts, Banda,
2. Sri N.D. Dayal, Most Master General,
Kanpur.
3. Sri R.U.S. Prasad, Secretary,
I/o Communication, New Delhi.

..... Contemners.

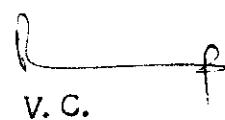
(Km. Sadhna Srivastava, counsel for
respondents)

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C O R D E R (Open Court)

(Hon'ble Mr. Justice A. R. K. Trivedi, VC)

By this application under section 17 of the Administrative Tribunals Act, 1985, the applicant has shown grievance about non-compliance of the order of this Tribunal dated 5th February, 1997 passed in OA No.546/92. Km. Sadhna Srivastava has submitted that against the aforesaid order of this Tribunal, Union of India has filed a Writ Petition No.46902 of 2000 before the Hon'ble High Court, in which an interim order has been passed on 6th November, 2000 and operation of the order of the Tribunal has been stayed. In the circumstances, in our opinion, there is no question of compliance of the order and this contempt application has been rendered infructuous. The Contempt Application is accordingly dismissed. Notices are discharged. No order as to costs.


A.M.
V. C.

Nath/